

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1986-87. [Placed in Library. See No. LT-5309/87]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India for the year 1986-87. [Placed in Library. See No. LT-5310/87]

(9) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1986-87 together with Audit Report thereon. [Placed in Library. See No. LT-5311/87]

(10) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-5312/87]

**Review of the working of and Annual Reports of Andaman and Nicobar Islands Forest and Plantation Development Corporation Ltd., Port Blair for 1986-87**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1986-87.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5313/87]

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12.13 hrs

AMENDMENTS TO DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA (THIRD EDITION)

[English]

SECRETARY-GENERAL: I beg to lay on the Table a copy of the amendments to Direction 124A (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

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MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 30th November, 1987 and transmitted to the Rajya Sabha for its recommendations and to